

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 28th May, 1975.

NOTIFICATION
INCOME TAX

No. 922 (F.No.404/95/75/ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Satnam Singh who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri S.N. Prasad made under Notification No. 644 (F.No.404/16/74-ITCC) dated the 13th June, 1974 is hereby cancelled with effect from the date Shri Satnam Singh takes over charge as a Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri Satnam Singh takes over as a Tax Recovery Officer.

Sd/-

(T.R. Aggarwal)
Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.922(F.No.404/95/75-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Director, IRS(DT) Staff College, Nagpur.
4. The Comptroller & Auditor General of India, New Delhi(25 copies)
5. The Chief Secretary, Government of Bihar, Patna.
6. The Accountant General, Ranchi, Bihar.
7. Shri P.H. Ramchandani, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
8. All Sections/Officers in Board's Office.
Bulletin Section (5 copies).
Guard File.
11. The Commissioner of Income-tax, Bihar I, Patna.



(T.R. Aggarwal)
Deputy Secretary to the Government of India